

1968, considered, in the first discussion, the question of adoption of a new Convention concerning Sickness Insurance. As the standards and the coverage proposed to be provided for in the instrument were too high to be of any immediate practical interest to developing countries like India, the Indian Government representative abstained from voting on the question at the Conference Committee.

#### **Motor Launch Employees' Association**

942. SHRI K. LAKKAPPA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Regional Labour Commissioner (Central), Bombay had complained against some of the employees of the Motor Launch Employees' Association for going on an illegal strike;

(b) whether the Regional Labour Commission, Bombay has also complained against some employers for illegal lock-outs; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No. However, the Regional Labour Commissioner (Central) Bombay had filed two prosecution cases against some members and office-bearers of the Motor Launch Employees' Association, Bombay for going on an illegal strike on 21-9-1967 and instigating others.

(b) No.

(c) Does not arise.

#### **Transfer of Managers and Assistant Managers of D.M.S.D. Stalls**

943. SHRI RAM SEWAK YADAV: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that Managers and Assistant Managers of Milk Stalls are transferred normally after

three years of their posting in any milk stall;

(b) if so, the number of such Managers and Assistant Managers with their names who have served for more than three years in any particular stall;

(c) the reasons for keeping them for more than three years in one particular stall;

(d) whether Government propose to transfer such Managers and Assistant Managers who have completed three years' duration in one stall; and

(e) if so, when and if not, the reason therefor in each case?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE): (a) No, Sir.

(b) Does not arise.

(c) Manager|Assistant Managers posted at the All Day Milk stall are normally allowed to continue to work at the same stall, in the interest of efficiency, so long as there are no serious complaints.

(d) and (e). Transfers are being made as and when considered necessary. It is, however, not considered desirable to lay down any hard and fast rules in this regard in a commercial organisation like Delhi Milk Scheme.

#### **Sugarcane Prices in the South**

944. SHRI S. A. AGADI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the prices of sugarcane paid by the various sugar factories in Madras, Mysore and Andhra Pradesh States for the year 1967-68 and the percentage of recovery of sugar of the respective factories;

(b) whether it is a fact that the Mysore Sugar Company Limited of Mandya, managed by the Government

of Mysore, has shown the lowest recovery for the year 1967-68; and

(c) if so, the percentage of recovery and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) A statement, giving the required information is laid on the Table of the House [Placed in Library. See No. LT-1449] 68].

(b) and (c). The factory worked intermittently during the period 18th September, 1967 to 15th June, 1968 and obtained a recovery of 7.62 per cent. It has started regular crushing from the second week of July and the recovery obtained by it would be known at the end of the season.

#### Procurement of Foodgrains in Eastern U.P.

945. SHRI SARJOO PANDEY: Will the Minister of FOOD AND AGRICULTURE be pleased to state the arrangements made by Government for the procurement of foodgrains throughout eastern Uttar Pradesh like Ghazipur, Jaunpur, Azamgarh, Ballia, Deoria and Gorakhpur District where plenty of foodgrains are available?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): The State Government resorted to open market purchases of wheat at the procurement prices fixed by Government all over the State. Purchases were made in Bahraich, Gonda, Basti and Gorakhpur where wheat were offered for sale at the procurement prices. In the Districts of Deoria, Azamgarh, Ballia, Ghazipur and Jaunpur wheat was not

offered at procurement prices and no purchases could be made.

#### Rules re. appointment of Attorney-General

946. SHRI M. N. REDDY: Will the Minister of LAW be pleased to state:

(a) the reasons for which the present Attorney-General has submitted his resignation to Government;

(b) whether Government propose to revise the conditions of appointment of the Attorney-General to allow him to accept private briefs in such matters where Government are not a party to the litigation; and

(c) the reasons for adopting different set of standards in this behalf in the case of Attorney-General and Solicitor-General on the one hand and standing counsels on the other?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) The Attorney-General resigned as he thought he had served the Government long and had reached an age when he would like to be relieved of the high office.

(b) In order that the Government work may not suffer, it is not considered desirable to allow the Attorney-General to take up private briefs.

(c) At the time of the revision of the terms of the Attorney-General and the Solicitor-General, it was decided that in addition to the Attorney-General and Solicitor-General, there will be a small panel of Government Advocates to work under the general superintendence of the Attorney-General. They are allowed to take up private briefs, as otherwise the income from Government work might not be sufficient to attract the best talent. Government is, however, watching the situation.